

ITEM NO.30

COURT NO.6

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Diary No.30796/2017

(Arising out of impugned final judgment and order dated 05-08-2016 in CWJC No. 9993/2016 passed by the High Court Of Judicature At Patna)

KUMARI MEENA & ORS.

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(IA No.100020/2017-CONDONATION OF DELAY IN FILING and IA No.100024/2017-EXEMPTION FROM FILING O.T. and IA No.100018/2017-PERMISSION TO FILE SLP/TP and IA No.100029/2017-DELETING THE NAME OF RESPONDENT)

Date : 13-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Rajnish Kumar Jha, AOR
Mr. Mahendra Kumar, Adv.
Mr. Shri Kant Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to file SLP is allowed.

Application for exemption from filing O.T. is allowed.

Application for deleting the name of respondent is allowed.

Delay condoned.

Issue notice.

Tag with SLP (C) No.38759/2016.

Until further orders, there shall be stay of termination of the petitioners on the ground that they have not passed the evaluation test.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER

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R E C O R D O F P R O C E E D I N G S

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For Petitioner(s) Mr. Rajnish Kumar Jha, AOR
Mr. Mahendra Kumar, Adv.
Mr. Shri Kant Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to file SLP/TP is allowed.

Issue notice.

Tag with SLP (C) No.38759/2016.

Until further orders, there shall be stay of termination of the petitioners on the ground that they have not passed the evaluation test.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER